## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.695/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M.

Name of the Company Under Section		Olympia Credits & Mercantile Pvt.Ltd -Vs-Prithvi Finvest Co. Pvt.Ltd.  7 IBC		
	ENAB DUTTA, AJNA BHATTA	ADVOCATE ( CHARTEE, ADVOCATE	FINANCIAL CREDITOR	Prajna Bhattachay
1) M 2) H 3) M	s. Vocala Chak r. Aasish Choi s. Aindrila Brow	Shung, Adv )	For Coxposetse Debbor	13/12/2017

## ORDER

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and reply may also be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 05/01/2018 for admission.

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)